

(c) The Government will consider the Report when the U.G.C. who appointed the Committee send it to Government with their recommendations.

Girls' Education

3375. **Shrimati Vimla Devi:**

Shri Vasudevan Nair:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that progress in regard to enrolment of girls in primary and middle schools during the Third Plan has been rather slow;

(b) if so, the reasons therefor; and

(c) the steps taken by Government to encourage girls' education during the Fourth Plan?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) As against the estimated enrolment of 85.5 lakhs and 13.1 lakhs, at the primary and middle stages respectively, the actual enrolment is expected to be 75 lakhs and 12.1 lakhs.

(b) The main reasons are (i) paucity of resources (financial and human), (ii) conservatism in certain areas, and (iii) difficulties in setting up educational institutions in the inaccessible areas.

(c) Besides the provisions under various schemes of General Education, from which girls' education will get its due share, a provision of Rs. 32 crores has been included in the Draft Plan for special schemes to promote girls' education at the school stage.

दिल्ली के स्कूलों में भविष्य निधि की सुविधायें

3376. **श्री प्रकाशबीर शास्त्री :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली और नई दिल्ली के कुछ प्राथमिक स्कूलों में शिक्षकों

का भविष्य निधि की सुविधायें नहीं दी गई हैं ;

(ख) क्या यह भी सच है कि इन स्कूलों में कुछ शिक्षकों को ये सुविधायें प्राप्त हैं ;

(ग) यदि हां, तो इस भेदभावपूर्ण बर्ताव के क्या कारण हैं ; और

(घ) इस सम्बन्ध में क्या कार्यवाही की गई है ?

शिक्षा मंत्री (श्री मू० क० चागला) :

(क) से (घ). अपेक्षित सूचना एकत्रित की जा रही है और सम्भवतः शीघ्र ही सभा पटल पर रख दी जाएगी ।

12.12 hrs.

PAPERS LAID ON THE TABLE

KERALA UNIVERSITY (AMENDMENT) ACT

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): On behalf of Shri M. C. Chagla, I beg to lay on the Table a copy of the Kerala University (Amendment) Act, 1966, (President's Act No. 3 of 1966) under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965. [Placed in Library. See No. LT-5986/66].

DEFENCE OF INDIA (SECOND AMENDMENT) RULES

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): On behalf of Shri Hathi, I beg to lay on the Table a copy of the Defence of India (Second Amendment) Rules, 1966 published in Notification No. G.S.R. 364 in Gazette of India dated the 6th March, 1966, under section 41 of the Defence of India Act, 1962. [Placed in Library, See No. LT-5987/66].